

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. TRANS-FAB POWER INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S. TRANS-FAB POWER INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	13/04/2006
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, PUNE, Under the Companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U00360PN2006PTC022339
5.	Address of the registered office and principal office (if any) of corporate debtor	FLAT NO 3, SHRINIWAS PALACE, 40/30 BHONDE COLONY, KARVE ROAD, PUNE - 411004
6.	Insolvency commencement date in respect of corporate debtor	30/08/2019 – Date of Order, 16/09/2019 – Date of receipt of copy from NCLT]
7.	Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process which is February 26, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	LAXMAN DIGAMBAR PAWAR REG NO. IBBI/IPA-003/IP-N00015/2017-18/10104
9.	Address and e-mail of the interim resolution professional, as registered with the Board	FLAT NO. 16, FIRST FLOOR, BHAKTI COMPLEX, BEHIND DR. AMBEDKAR STATUE, PIMPRI, PUNE-411018 Mobile No. 9921516368, 9422327957 Email – cmapawar1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	FLAT NO. 16, FIRST FLOOR, BHAKTI COMPLEX, BEHIND DR. AMBEDKAR STATUE, PIMPRI, PUNE-411018 Mobile No. 9921516368, 9422327957 Email – cmapawar1@gmail.com
11.	Last date for submission of claims	30/09/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	Web link: - https://ibbi.gov.in/home/downloads Physical Address: - N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S. TRANS-FAB POWER INDIA PRIVATE LIMITED on 30/08/2019.

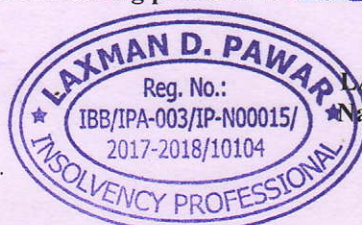
The creditors of M/S. TRANS-FAB POWER INDIA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 30/09/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date – 16/09/2019
Place – PUNE



(Handwritten Signature)

LAXMAN DIGAMBAR PAWAR

Name and Signature of Interim Resolution Professional